



2026:AHC:53952

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8078 of 2026

Ramashish Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Yashwant Pratap Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE SANTOSH RAI, J.

1. Heard learned counsel for the applicant, Sri Purushottam Maurya, learned AGA for the State-respondents and perused the record.
2. This bail application has been moved on behalf of accused-applicant Ramashish Singh seeking enlargement on bail in Case Crime No.591 of 2025, under Sections 137(2), 87, 61(2) B.N.S., Police Station Kaptaanjanj, District Kushinagar.
3. Tersely, as per the allegation contained in the FIR accused-applicant has kidnapped the minor daughter of informant having age of 13 years and she was recovered on 22.12.2025.
4. Learned counsel for the applicant submits that the accused-applicant has not committed any offence as alleged in the FIR and has been falsely implicated in this case due to ulterior motive. Applicant is languishing in jail since 24.12.2025. It is submitted that though applicant is named in the FIR but he has not enticed or kidnapped the daughter of informant and the victim has not supported the prosecution version regarding her abduction by applicant. It is further submitted that victim has stated in her statement recorded under Section 180 B.N.S.S. that her age is 14 years and her mother scolded her that is why she went to Barabanki alongwith brother-in-law of applicant on her own sweet will, whereas in her statement recorded under Section 183 B.N.S.S. she repeated the version of her statement recorded under Section 180 B.N.S.S. It is argued that the victim in her statements recorded under Section 180, 183 B.N.S.S. has not specified the role of applicant regarding abducting her and as per FIR her age is 13 years, whereas age of victim as per statements recorded under Sections 180, 183 B.N.S.S. is 14 years but as per the medical evidence available on record her

age is 17 years. It is next argued that the victim has already been recovered and applicant has no criminal antecedents to his credit. Submission is that the conclusion of trial will take sufficiently long and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

5. Per contra, learned AGA has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre-trial stage, therefore, he does not deserve any indulgence. It is further submitted that, in case the applicant is released on bail, he may again indulge in similar activities and misuse the liberty of bail. It is further submitted on the basis of instructions received that Ashish is the other name of applicant Ramashish Singh and Ashish and Ramashish Singh are the same person.

6. Having considered the submissions of the parties noted above as also the fact that though applicant is named in the FIR but the victim in her statements recorded under Section 180, 183 B.N.S.S. has not specified the role of applicant regarding kidnapping her and as per FIR her age is 13 years, whereas age of victim as per statements recorded under Sections 180, 183 B.N.S.S. is 14 years but as per the medical evidence available on record her age is 17 years, the victim has stated in her statement recorded under Section 183 B.N.S.S. that her age is 14 years and her mother scolded her that is why she went to Barabanki alongwith brother-in-law of applicant on her own sweet will, applicant has no criminal history, keeping in view the uncertainty regarding conclusion of trial; larger mandate of the Article 21 of the Constitution of India, considering paragraph no.53 of Apex Court in case of **Manish Sisodia vs. Directorate of Enforcement 2024 (SC) LawSuit 677**, dictum of Apex Court in **Union of India vs. K.A. Najeed (2021) 3 SCC 713** & **Satender Kumar Antil vs. Central Bureau of Investigation & Anr. (2022) 10 SCC 51** and without expressing any opinion on the merits of the case, let the applicant involved in the aforesaid crime be released on bail on his furnishing personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that:-

(i) The applicant shall not tamper with the evidence or threaten the witnesses.

(ii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in Court.

(iii) The applicant shall remain present before the trial court on each date fixed, either personally or as directed by the court concerned.

(iv) The applicant shall remain present in person before the Trial Court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement of accused personally to explain circumstances appearing in the evidence against him.

(v) In case the applicant misuses the liberty of bail during trial and in order to secure his presence, the trial court shall initiate proceedings against him strictly, in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

8. Identity and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

March 17, 2026
RA

(Santosh Rai,J.)